

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 07/81 SCHEDULED TO BE HELD ON 03.07.2012 BUT ACTUALLY HELD ON 12.07.2012.

The Meeting No. 07/81 of Norms Committee-II was held on 12.07.2012 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri B.D.Ghosh, Addl. I.A.	MOS
2.	Shri Gajraj Singh, Sr.D.O.	DHI
3.	Shri S.K.Jain, D.O.	DIPP
4.	Shri Parveen Sharma, Dy. DG	DGFT
5.	Shri Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:14.08.2012
	Decision : : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.08.2012.			

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received in this case in which firm has stated that they had not utilized the above advance authorization and returned back the same to concerned authorities. NC decided to send a letter to firm to submit proof of having surrendered unutilized authorisation to RA. The case stands deferred and to be relisted on 14.08.2012.			

3	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:14.08.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 14.08.2012.			

4	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:14.08.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 14.08.2012			

5	Case No.:11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:14.08.2012

Decision : The Committee observed that the reply from the firm is still awaited despite reminder and decided to again remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.

6	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 14.08.2012.			

7	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

8	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

9	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 14.08.2012.			

10	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

11	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:14.08.2012
	Decision : NC observed that comments of DIT is awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 14.08.2012.			

12	Case No.:32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.08.2012.			

13	Case No.:1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

14	Case No.:19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:14.08.2012

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.

15	Case No.:34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:14.08.2012
	Decision : The committee observed that reply of the firm has been received but it does not pertain to above authorisation. The said reply pertains to AA No. 0310657592 dtd 03.10.2011 which has been surrendered by the firm. Hence NC decided to send a reminder to firm to submit following information in r/o correct authorisation i.e. A No. 0310639849 dated 01..07.2011:- 1. Size of conductors in cables alongwith quantities of cables in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be re-listed on 14.08.2012.			

16	Case No.:36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

17	Case No.:10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

18	Case No.:11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date: 2510003291 08.07.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 14.08.2012.			

19	Case No.:23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

20	Case No.:15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

21	Case No.:1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071 03.08.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

22	Case No.:32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:14.08.2012

Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.

23	Case No.: 31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:14.08.2012
	Decision : NC observed that the reply of the firm has been received and the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.			

24	Case No.: 34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.			

25	Case No.: 1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:14.08.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 14.08.2012.			

26	Case No.: 2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

27	Case No.: 8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

28	Case No.: 6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

29	Case No.: 10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

30	Case No.: 9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and forwarded to DHI. The case is under examination at DHI. The case stands deferred and to be relisted on 14.08.2012.			

31	Case No.: 9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:14.08.2012

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.

32	Case No.: 5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:14.08.2012
	Decision : NC observed that reply from the firm is still awaited despite two reminders hence decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be relisted on 14.08.2012.			

33	Case No.: 25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and forwarded to DIT. The case is under examination at DIT. The case stands deferred and to be relisted on 14.08.2012.			

34	Case No.: 19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

35	Case No.: 10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			

36	Case No.: 20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Closed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:
	Decision : NC decided to close the case as the above authorisation has been surrendered by the firm without utilization. R/A may take suitable consequential action accordingly.			

37	Case No.: 3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

38	Case No.: 22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.			

39	Case No.: 39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

40	Case No.: 2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.			
41	Case No.: 6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:14.08.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 14.08.2012.			
42	Case No.: 15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:14.08.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 14.08.2012.			
43	Case No.: 26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
44	Case No.: 38/43/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Reject
	HQ File :01/81/050/00403/AM12/	RLA File :03/94/040/00651/AM12/	Lic.No/Date:0310661017 20.10.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
45	Case No.: 19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.08.2012.			
46	Case No.: 45/43/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Reject
	HQ File :01/81/050/00410/AM12/	RLA File :07/24/040/00257/AM12/	Lic.No/Date:0710083609 28.10.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
47	Case No.: 29/37/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Reject
	HQ File :01/81/050/00316/AM12/	RLA File :07/24/040/00299/AM12/	Lic.No/Date:0710083634 31.10.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders hence decided to reject the case on ground of non submission of reply. R/A may take suitable consequential action accordingly.			
48	Case No.: 35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status: Deferred and Re-indexed

	HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243 31.10.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
49	Case No.:36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
50	Case No.:38/37/81-ALC2/2011	Party Name:TRAFOMEC INDIA MAGNETICS PVT LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
51	Case No.:12/43/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM12/	RLA File :03/94/040/00505/AM12/	Lic.No/Date:0310664666 14.11.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI for comments. The case stands deferred and to be re-listed on 14.08.2012.			
52	Case No.:17/37/81-ALC2/2011	Party Name:UNITED INDUSTRIES	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00304/AM12/	RLA File :03/95/040/00602/AM12/	Lic.No/Date:0310665001 15.11.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
53	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIPP and MSME. The case stands deferred and to be relisted on 14.08.2012.			
54	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 14.08.2012.			
55	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 02.12.2011	Defer Date:14.08.2012
	Decision : NC observed that similar case is being considered in NC-I and decided to await decision of NC-I. The case stands deferred and to be relisted on 14.08.2012.			
56	Case No.:33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
57	Case No.:39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
58	Case No.:7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:14.08.2012
	Decision : NC observed that reply of the firm has been received and forwarded to DIPP. The case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.			
59	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
60	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:14.08.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 14.08.2012.			
61	Case No.:11/1/81-ALC2/2012	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00540/AM12/	RLA File :35/24/040/00031/AM12/	Lic.No/Date:3510036938 30.12.2011	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
62	Case No.:2/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Approved
	HQ File :01/81/050/00415/AM12/	RLA File :03/95/040/00837/AM12/	Lic.No/Date:0310675475 09.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.07.2012 as under:- 1. Size of export product may be modified as "OD less than 25 mm". 2. Quantity of import item may be allowed as applied for i.e. 25.189 MT on repeat basis as per Advance Authorization No. 0310514053 dated 01.04.2009 ratified in Norms Committee Meeting No. 43/81 dated 10/01/2012. R/A may take suitable consequential action accordingly.			
63	Case No.:3/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Approved
	HQ File :01/81/050/00416/AM12/	RLA File :03/95/040/00836/AM12/	Lic.No/Date:0310675490 09.01.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.07.2012 as under:- 1. Size of export product may be modified as "OD less than 25 mm". 2. Quantity of import item may be allowed as applied for i.e. 25.189 MT on repeat basis as per Advance Authorization No. 0310514053 dated 01.04.2009 ratified in Norms Committee Meeting No. 43/81 dated 10/01/2012. R/A may take suitable consequential action accordingly.			
64	Case No.:17/1/81-ALC2/2012	Party Name:CHANDA STEEL WORKS PVT LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM12/	RLA File :05/23/040/00381/AM12/	Lic.No/Date:0510314082 10.01.2012	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
65	Case No.:18/1/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:7/81-ALC2/2012	Status:Approved

			03.07.2012	
	HQ File :01/81/050/00547/AM12/	RLA File :05/24/040/00406/AM12/	Lic.No/Date:0510317277 10.02.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(154)2011-ME dated 10.07.2012 , subject to obtaining other statutory clearance by the firm, as under:- The import of Remelted Lead Ingot (containing 96.7796 % lead) is allowed as 2060 MT with 3% wastage. The nomenclature of the export product is modified as Lead Ingots 99.97 % purity (Refined Lead). R/A may take suitable consequential action accordingly.			
66	Case No.: 13/1/81-ALC2/2012 HQ File :01/81/050/00542/AM12/	Party Name:WORLDFA EXPORTS PVT. LTD. RLA File :05/24/040/00414/AM12/	Meet No/Date:7/81-ALC2/2012 03.07.2012 Lic.No/Date:0510317704 14.02.2012	Status:Deferred and Re-indexed Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
67	Case No.: 9/1/81-ALC2/2012 HQ File :01/81/050/00538/AM12/	Party Name:MAGPPIE INTERNATIONAL LTD ,(FORMERLY KNOWN AS RLA File :05/24/040/00417/AM12/	Meet No/Date:7/81-ALC2/2012 03.07.2012 Lic.No/Date:0510317784 15.02.2012	Status:Deferred and Re-indexed Defer Date:14.08.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 14.08.2012.			
68	Case No.: 20/1/81-ALC2/2012 HQ File :01/81/050/00549/AM12/	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED RLA File :05/24/040/00397/AM12/	Meet No/Date:7/81-ALC2/2012 03.07.2012 Lic.No/Date:0510317910 15.02.2012	Status:Approved Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(56)/2012-IPHW dated 06.06.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			
69	Case No.: 14/1/81-ALC2/2012 HQ File :01/81/050/00543/AM12/	Party Name:VIJAI ELECTRICALS LTD RLA File :09/24/040/00436/AM12/	Meet No/Date:7/81-ALC2/2012 03.07.2012 Lic.No/Date:0910051342 17.02.2012	Status:Deferred and Re-indexed Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			
70	Case No.: 16/1/81-ALC2/2012 HQ File :01/81/050/00545/AM12/	Party Name:CORDS CABLE INDUSTRIES LTD. RLA File :05/23/040/00458/AM12/	Meet No/Date:7/81-ALC2/2012 03.07.2012 Lic.No/Date:0510318235 21.02.2012	Status:Approved Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 12.07.2012 as under:- 1. Word "Un-armoured" may be deleted from the description of export products at Sl. No.1 & 3. 2. Words " Individual pair and overall screened, PVC Inner Sheathed, Overall FRLS PVC Sheathed instrumentation Analog Cable" may be suffixed with the description of export product at S.No.1. 3. Words " Individual pair and overall screened, PVC Inner Sheathed, G.I.Wire armoured, Overall FRLS PVC Sheathed K-Type Thermocouple Cable for 500V" may be suffixed with the description of export product at S.No.2. 4. Words "PVC Inner Sheathed, Overall FRLS PVC Sheathed Control Cable" may be suffixed with the description of export product at S.No.3. 5. Net weights of 15283 Kgs., 18439 Kgs. & 21886 Kgs. may be specified with the quantities of export products at Sl. No. 1 , 2 & 3 respectively. 6. Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs/Kg. content in the export products at Sl. No. 1, 2 & 3. 7. Quantity of import item at S.No.2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1,2 & 3. 8. Quantity of import item at S.No.3 i.e. Plasticiser may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1,2 & 3. 9. Quantity of import item at S.No.4 i.e. Galvanised steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. 1, 2 & 3. 10. Quantity of import item at S.No.5 i.e. Nickel Alloy Wire may be allowed as 1.01 Kgs./Kg. content in the export product at Sl. No. 2. R/A may take suitable consequential action accordingly.			
71	Case No.: 1/1/81-ALC2/2012	Party Name:PRITHVI METALS PVT LTD	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed

	HQ File :01/81/050/00530/AM12/	RLA File :07/24/040/00421/AM12/	Lic.No/Date:0710086536 23.02.2012	Defer Date:14.08.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.				
72	Case No.:19/1/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00548/AM12/	RLA File :10/24/040/00069/AM12/	Lic.No/Date:1010048421 23.02.2012	Defer Date:14.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.08.2012.			
73	Case No.:3/1/81-ALC2/2012	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00532/AM12/	RLA File :03/94/040/01046/AM12/	Lic.No/Date:0310684387 01.03.2012	Defer Date:14.08.2012
	Decision : The case is under examination at MSME. The case stands deferred and to be relisted on 14.08.2012.			
74	Case No.:6/1/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Approved
	HQ File :01/81/050/00535/AM12/	RLA File :07/24/040/00502/AM12/	Lic.No/Date:0710086932 12.03.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 46011/84/2009-PC-II dated 11.06.2012 as under:-			
	Item to be Exported		Quantity	
	Plastic Moulded Components (B Cover Zombia II)		1 Kg	
75	Raw-material recommended for import		Quantity	
	1. Relevant Polycarbonate Resin		1.05 kg/kg in the export product	
	2. Relevant QK 1021 PIN Bridge		Net to Net	
R/A may take suitable consequential action accordingly.				
75	Case No.:7/1/81-ALC2/2012	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM12/	RLA File :05/24/040/00443/AM12/	Lic.No/Date:0510319832 12.03.2012	Defer Date:14.08.2012
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 14.08.2012.			
76	Case No.:5/1/81-ALC2/2012	Party Name:MAXOP ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2012 03.07.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM12/	RLA File :05/24/040/00445/AM12/	Lic.No/Date:0510320088 14.03.2012	Defer Date:14.08.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.			

Offline 03.07.2012

Sl. No 109

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 07/81	F.No.01/81/050/020/AM09/DES-II
Dated:03.07.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.08.2012.

Sl No. 110

CASE NO. AR- 01	M/s. Mercury Industries Ltd.
Meeting No. 07/81	F.No.01/81/050/202/AM12/DES-II
Dated:03.07.2012	Advance Licence No. 0610022807 dtd 12.07.2011

Decision : NC decided to call the firm for personal hearing on 31.07.2012 to explain their case. The case stands deferred and to be relisted on 31.07.2012.

SI No. 111

CASE NO. AR- 03	M/s. KEI Industries limited
Meeting No. 07/81	F.No.01/81/162/970/AM12/DES-II
Dated:03.07.2012	Annual Advance Licence No. 0510186581 dtd 13.07.2006

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.

SI No. 112

CASE No. AR- 121	M/s. Nexus Electro Steel Limited, Chennai
Meeting No. 07/81	F.No. 01/81/50/507/AM'11/DES-II
Dated:03.07.2012	Advance Licence No. 0410123241 dated 29.12.2010.
	RLA's F.No.04/24/40/253/AM'11

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 14.08.2012.

SI No. 113

CASE NO. AR- 04	M/s Addi Alloys Ltd.
Meeting No. 07/81	F.No. 1/81/50/139/AM11/DES-II
Dated:03.07.2012	Advance Licence No. 3010067741 dated 20.6.2010

Decision : NC observed that reply from the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be re-listed on 14.08.2012.

SI No. 114

CASE NO. AR- 06	M/s BHEL Ltd.
Meeting No. 07/81	F.No. 1/81/50/80/AM11/DES-II
Dated:03.07.2012	Advance Licence No. 0610018297 dated 23.6.2010

Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 14.08.2012.

SI No. 115

CASE NO. AR- 16	M/s Giesecke & Devrient india Pvt. Ltd.
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Meeting No. 07/81	F.No. 1/81/50/116/AM08/DES-II
Dated:03.07.2012	Advance Licence No. 0510203871 dated 21.05.2007

Decision :NC decided to send a letter to firm submit requisite information as required by DIT. The case stands deferred and to be relisted on 14.08.2012.

PART – C – DEFERRED

SI No. 29

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 07/81	F.No.01/81/162/418/AM12/DES-II
Dated:03.07.2012	Modification of SION C-1392

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.

SI No. 30

CASE NO. C- 22	M/s. Nile Ltd.
Meeting No. 07/81	F.No.01/81/162/751/AM11/DES-II
Dated:03.07.2012	Modification of SION C-1195

Decision :NC decided to reject the request of firm for modification of SION C-1195 as per written comments of M/o Mines vide O.M. No. 16/4/2012-M-V dated 11.06.2012.

S.No. 31

CASE NO. C- 06	M/s. Can- Pack India Pvt. Ltd.
Meeting No. 07/81	F.No.01/81/162/181/AM13/DES-II
Dated:03.07.2012	Fixation of new SION for various types of aluminium beverage cans without easy open ends

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.

SI No. 32

CASE NO. C- 07	M/s. Can -Pack India Pvt. Ltd.
Meeting No. 07/81	F.No.01/81/162/182/AM13/DES-II
Dated:03.07.2012	Fixation of new SION for various types of aluminium beverage cans with easy open ends

Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 14.08.2012.

Supplementary Agenda

CASE NO. C- 08	Reference received from Ministry of Steel
Meeting No. 07/81	F.No.01/81/162/246/AM13/DES-II
Dated:03.07.2012	Modification of existing SION C-469 and fixation of two new SIONs for Colour Coated Steel Sheets /Strip.

Decision : NC decided to defer the case for study of the comments of M/o Steel by other members of NC, other than MOS. The case stands deferred and to be relisted on 14.08.2012.
